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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/9858 /2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Chirang.

Dated Guwahati, the 26th September, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.DJCH.V-23/2024/1886, dated 18.09.2024

Sir,

With reference to the above, I am directed to inform you that Shri Rupak Rajak, Additional District and Sessions Judge, Chirang has been allowed to avail LTC for the block period of 2022-2024 for travelling to Hyderabad and return, w.e.f. the evening of 10.10.2024 till 17.10.2024, along with his wife and minor son (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing rules.

Shri Rajak may be informed accordingly.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/9859-9862/2024/A. Dated 26th September, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Shri Rupak Rajak, Additional District and Sessions Judge, Chirang for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

Ch. Bhukhan Gogoi
REGISTRAR (VIGILANCE)

m 26/9/24